

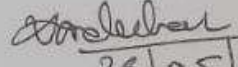
**DISTRICT & SESSIONS COURT,  
DADRA & NAGAR HAVELI,  
SILVASSA.**

No. DC/DNH/Cir. /2020/ 820

Date: 26<sup>th</sup> May 2020.

**C I R C U L A R**

It is brought to the notice of all Advocates practicing in the Courts of Chief Judicial Magistrate and Judicial Magistrate (First Class), Dadra and Nagar Haveli, Silvassa that, as per Criminal Manual, the 'D' Part of Criminal Cases is to be destroyed after completion of 06 months period. Accordingly, the works of destruction of 'D' part of the Courts of CJM and JMFC of the cases decided in the year 2019 are to be undertaken. Therefore, all concerned advocates are requested to collect original papers/documents filed in original criminal case decided during the year 2019, within 07 days from the issue of this circular.

  
26/05/2020  
[Ms. U.M. Nandeshwar]  
Principal District & Sessions Judge,  
Dadra and Nagar Haveli,  
Silvassa.

Copy to:-

- 1] The Civil Judge (SD) & Chief Judicial Magistrate, D&NH, Silvassa.
  - 2] The Jt. Civil Judge (JD) & Judicial Magistrate (F.C.), D&NH, Silvassa.
  - 3] The President/Secretary, Silvassa Bar Association.
  - 4] The President/Secretary, D&NH Bar Association.
- With a request to bring the contents of the circular to the notice of advocates practicing in the Judicial District of Dadra and Nagar Haveli, Silvassa.